

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 51525 of 2014

[Arising out of Order-in-Appeal No. JAL-EXCUS-000-APP-234-13-14 dated 28.11.2013 passed by the Commissioner (Appeals), CE & ST, Chandigarh-II]

M/s Indian Acrylic Limited
Village Harkishanpura, Sangrur,
Punjab

.....Appellant

VERSUS

**Commissioner of Central Excise and
Service Tax, Chandigarh-II**
Central Revenue Building, Plot No. 19,
Sector 17-C, Chandigarh 160017

.....Respondent

APPEARANCE:

Mr. Sudeep Singh Bhangoo, Advocate for the Appellants

Ms. Amita Gupta, Authorized Representative for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING: 02.07.2025

DATE OF DECISION: 15.10.2025

Appeal is allowed. For order, see order of date passed in
Service Tax Appeal No. 57163 of 2013.

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**